



\$~C-10

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 704/2014

SH. AMARPREET SINGH OBEROI & ORS..... Petitioner

versus

M/S A. N. BUILDWELL PVT. LTD..... Respondent

Present: Mr.Sayed Aquib Ali, Adv. for the petitioner.
Mr.Vivek Kohli, Mr.Sandeep Bhuraria, Ms.Pruna Kohli, Ms.Yeshi Rinchhen, Mr.Mudit Gupta and Ms.Nikita Batra, Advs. for the Ex.Directors Mr.Sunil Gandhi and Mr.S.K.Hooda.
Mr.Maninder Singh and Ms.Smriti Asmita, Advs. for the Ex-Director Shri S.K.Hooda in Co.Pet.704/2014.
Mr.Kailash Vasdev, Sr.Adv. with Mr.Shreyans Singhvi and Ms.Ekta Mehta, Advs. for the applicant in CA No.2089/2016.
Mr.Sanjay Chawla, Adv. for applicants in C.A.2082-2088/2016, 2091-2093/2016 and 2105/2016 & 2120/2016.
Mr.Rajiv Kapur, Adv. for applicant in IA No.2365/2016.
Mr.Ajit Warriar, Mr.Angad Kochhar, Mr.Bani Brar and Mr.Sandeep Grover, Advs. for the applicant in CA No.3967/2016.
Mr.Neeraj Sharma, Adv. for the applicant in CA No.4226-4227/2016.
Mr.Shaunak Kashyap and Mr.Prashant Tripathy, Advs. for the applicant in CA 2615/2016.
Mr.Sharad Bansal, Adv. for applicant in CA.No.3038-3045/2016.
Mr.Chandra Gupta, Adv. for applicant in Co.Appl.1033/2017.
Mr.Kunal Sharma, Adv.for the OL.

CORAM:

HON'BLE MR. JUSTICE JAYANT NATH

ORDER

%

27.10.2017

OLR 265/2017

Official Liquidator has filed a Status Report pursuant to the order dated 23.8.2017. It is pointed out that four meetings have been held in the office of the OL on 31.8.2017, 7.9.2017, 18.9.2017 and 13.10.2017. The OL



has in paragraph 17 suggested certain modifications in the Scheme for Revival which has been proposed by the Ex-Management in Co.Apl.(M)115/2016. Learned counsel appearing for the Ex-Management submits that they will try and incorporate substantial suggestions in the Scheme and file a fresh Scheme within three weeks from today.

Advance copy of the Scheme will be handed over to the counsel for the OL. The OL will study the Scheme and be ready for his comments on the same.

List on 29.11.2017.

Co.Appl.1089/2017

This application is filed by the OL for release of a sum of Rs.6,61,599/- and Rs.39,58,401/- to Manasvi Security Services against the outstanding bill for the period 6.4.2016 to 31.3.2017 and 29.4.2016 to 31.3.2017.

Learned counsel appearing for OL submits that presently the funds of the company are only about Rs.15 lacs. Let 50% of the pending bill of Manasvi Security Services be released out of the common pool fund.

List this application on 29.11.2017.

Co.Appl.2089/2016

Pursuant to the last order dated 11.10.2017 the Official Liquidator has carried out an inspection of the premises situated at property No.504, 5th Floor, Bhikaji Cama Place. The inspection report is not on record but I am told that large volume of files have been found in the premises. The OL may look at the methodology as to where these files can be stored. Admitted fact is that the respondent company has assets in Manesar, Gurgaon and it would perhaps be appropriate that these files are stored at an appropriate premises



in Manesar. Regarding some moveable goods which are found learned senior counsel for the applicant offers to buy them. The OL will give the valuation of the moveable goods.

List this application on 22.11.2017.

Co.Appl.3967/2016

Issue notice. Learned counsel for the Official Liquidator accepts notice. Reply be filed before the next date.

List on 29.11.2017.

CO.PET. 704/2014

List on 29.11.2017.

JAYANT NATH, J

OCTOBER 27, 2017

n